



**2nd RGNUL - SAM
Conclave on the
Practical Aspects of
Information Technology
Litigation & Data
Protection in India,
2022**

ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

The Rajiv Gandhi National University of Law, Punjab (**RGNUL**) is an autonomous National Law University (NLU) established by the RGNUL Act (No. 12 of 2006) passed by the Legislature of the State of Punjab, under the second wave of reforms instituted by the Bar Council of India. Established in 2006, RGNUL has garnered a pan-India reputation as a stellar institution for legal research and education. In May 2015, RGNUL became the first and the only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. In March 2018, RGNUL was amongst the four NLUs to have been granted autonomous status by the University Grants Commission. The University has been ranked among the top law schools in India in the National Institutional Ranking Framework (NIRF), by the Union Ministry of Education, Government of India.

ABOUT RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

The RGNUL Financial and Mercantile Law Review (**RFMLR**) is a bi-annual, student-run, double-blind peer-reviewed law Journal published by RGNUL, Punjab. The Journal was first published in the year 2014 and gives an opportunity to the legal academia, legal professionals, and law students to contribute cutting-edge doctrinal and empirical research in the field of business and commercial laws. The Journal is indexed on SCC Online and has been consistently ranked amongst the top most accessed law school Journals by SCC Online.

The Editorial Board also collaborates with various legal experts and undertakes various academic initiatives to promote study and research in the field of business and commercial laws. As a part of this endeavour, the Editorial Board recently organised the RFMLR-IBBI Conference on Evolving Dynamics of the Insolvency Regime in India in January 2022 in collaboration with the Insolvency & Bankruptcy Board of India. The event was successful in initiating a novel discourse on emerging issues pertaining to the insolvency regime in India through a blog series and panel discussion.

Previously, the Editorial Board also organised the First Edition of the RGNUL-SAM Conclave on Arbitration in Practice, 2021 in collaboration with Shardul Amarchand Mangaldas & Co (SAM & Co) in July 2021, and a Colloquium on GST Laws in association with Lakshmikumaran & Sridharan Attorneys in February 2020, both of which witnessed participation from industry professionals as well as students from across the country.

ABOUT SAM & CO

SAM & Co, founded on a century of legal achievements, is amongst the leading full-service law firms in India. With over 600 lawyers and 116 partners spread across offices in seven locations in India, it is one of India's biggest and most reputed law firms. The firm represents major transnational corporates on their India entry and business strategy and is known globally for its exceptional dispute resolution & arbitration, mergers & acquisitions, tax, competition law, regulatory litigation, capital markets and private equity practices.

A multitude of teams work closely with each other and provide advice to clients on every aspect of their business, from entry strategies and complex tax-efficient structuring to divestitures and exits. It also includes engagements regarding complicated mergers, acquisitions, private equity transactions, takeover code, corporate governance and employee-related matters. Over the years, SAM & Co has given effect to various complex and seminal deals and has consistently been awarded for the same. Recently, KKR's acquisition in JB Chemicals & Pharmaceuticals has been recognized as Asia Pacific Deal of the Year by Private Equity International 2020. The firm has also achieved #1 in deal count and #1 in deal value in Merger Market India League Tables, 2018-20.

ABOUT THE CONCLAVE

The Information Technology industry in India plays a vital role in its economic wellbeing and is one of the fastest growing sectors in the country. The term is generally used to refer to a variety of areas including telecom, e-commerce, data protection and privacy, intermediary liability, among others. The expansiveness of the domain also presents a plethora of challenges in the event of disputes. Regulated majorly through the Information Technology Act, 2000 and other sector-specific regulations, there is a necessity to undertake a comprehensive review of the process of dispute resolution under these statutes and the practical obstacles that arise during the same.

Thus, the RGNUL-SAM Conclave on Practical Aspects of Information Technology Litigation & Data Protection in India 2022 aims to initiate a discourse on the pressing and contemporary issues in the Information Technology sector, with a particular focus on understanding the disputes that emerge in India. This will also provide with a unique opportunity to present novel and innovative solutions to the

issues faced by all the stakeholders. It will bring together leading experts from SAM & Co and other professionals in dispute resolution in the Information Technology sector, to share practical insights into the ever-dynamic opportunities and persisting hurdles likely to shape the industry in the foreseeable future.

The Conclave consists of two sessions: Paper Presentation Session and Expert Panel Discussion.

PAPER PRESENTATION SESSION

The Editorial Board of RFMLR invites law students, academicians, and practitioners to submit research papers under the below-mentioned theme to contribute to the discourse around the practical issues in Information Technology Litigation & Data Protection in India. After reviewing all the manuscripts, the Editorial Board will shortlist entries whose authors will be invited to present their research before the experts from SAM & Co on the day of the Conclave.

Among all the papers presented in the Conclave, the top three will be awarded Certificates of Merit. The author(s) of the top entry will be provided an internship with SAM & Co and a prize money of INR 10,000. Please note that practitioners and academicians would only be eligible for prize money and not an internship with SAM & Co. All the other entries selected for presentation will be awarded Certificates of Participation. After a comprehensive review of the papers shortlisted for presentation, the Editorial Board will publish the compilation of the best entries among them.

EXPERT PANEL DISCUSSION

The next segment of the Conclave would be an Expert Panel Discussion, where professionals from SAM & Co and other experts would discuss issues pertaining to Practical Aspects in Information Technology Litigation and Data Protection in India. We welcome academicians, legal practitioners, and law students to attend the Expert Panel Discussion. This would not only give the attendees insights into the vital issues in this field, but also give them a unique opportunity to interact with the experts from the field.

THEMES FOR SUBMISSION & PAPER PRESENTATION

THEME

Practical Aspects in Information Technology Litigation and Data Protection in India.

SUB-THEMES

1. Online Dispute Resolution Platform for B2C and B2B E-Commerce in India: Taking Lessons from Comparative Jurisdictions
2. Rationalization of Adjusted Gross Revenues and Bank Guarantees in the Telecom Sector: Analyzing the Structural and Procedural Reforms Envisaged under the Telecom Reforms, 2021
3. Personal Data Protection Bill and its consistency with the Existing Statutes on Financial Privacy
4. Standard Form Digital Contracts in India: Prudent Modes of Conveyance of Terms, Standards of Enforceability, and Dispute Resolution Process
5. Implications of International Data Localisation Disputes
6. Privacy Concerns related to Data Encryption in India - Necessity of Adequate Safeguards
7. Practical Implications of IT Litigation and Data Privacy on account of multi-jurisdictional legal involvement

The Conclave aims to address issues specifically related to practical issues in Practical Aspects in Information Technology Litigation and Data Protection in India. Therefore, the above-mentioned sub-themes are exhaustive in nature and the authors should submit papers only on the topics falling within these sub-themes.

Note: The authors may opt to write on any other topic apart from the abovementioned sub-themes, provided that it falls under the ambit of Practical Aspects in Information Technology Litigation and Data Protection in India. Such authors shall submit a Research Proposal (800-1000 words) to the Editorial Board explaining the research objective and highlighting the key issues and arguments of the proposed paper. The Research Proposals shall be sent for approval to the Editorial Board at submissions_rfmlr@rignul.ac.in by March 31, 2022. The Editorial Board would communicate its decision within 3-5 days of the submission of the proposal. Unless expressly approved by the Editorial Board, any submission outside the scope of the abovementioned sub-themes will not be considered.

SUBMISSION GUIDELINES

GENERAL

1. The Editorial Board of RFMLR invites submissions from law students, academicians, and practitioners from within and outside India for the purpose of the paper presentation.
2. The submissions shall be written in the English language only.
3. Co-authorship is limited to a maximum of two authors.
4. The word limit for the submission is 2000-4000 words (exclusive of abstract and footnotes).
5. Submissions shall be lucid, contemporarily relevant, and well-researched. They shall contain a novel analysis of the issue by the author(s). The Editorial Board encourages analytical submissions with concrete and practical suggestions over descriptive submissions with generic suggestions.
6. Any form of plagiarism is strictly prohibited and the submission shall be original, unpublished, and an outcome of the author's own efforts.
7. The author(s) bear sole responsibility for the accuracy of facts, opinions and views stated in the submission.
8. The name(s) of the author(s) or institution must not be mentioned anywhere in the body of the submission.
9. The author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process.
10. The author(s) are required to submit an abstract, not exceeding 250 words, within their manuscript.

FORMATTING

1. Body: Submissions shall be typewritten in Times New Roman, font size 12 with line spacing 1.5 and justified alignment.
2. Footnotes: Citations shall be in accordance with OSCOLA (4th Ed.). All the footnotes shall be typewritten in Times New Roman, font size 10 with single line spacing and justified alignment. Use of speaking footnotes is strictly prohibited.

COPYRIGHT

Author(s) shall divest the copyright of the manuscript to RFMLR, RGNUL, Punjab, once the manuscript has been selected for publication. However, all moral rights shall remain with the author(s).

SUBMISSION AND REGISTRATION PROCEDURE

1. The author(s) shall register for the paper presentation and submit the manuscript through the registration-cum-submission form [here](#) before the submission deadline. No author is allowed to submit more than one manuscript.
2. The author(s) shall submit the manuscript in .doc or .docx format. The author(s) shall submit the manuscript along with a duly signed Certificate of Originality and Copyright. ([in this format](#))

IMPORTANT DATES:

- Deadline for Submission of Manuscripts: April 15, 2022
- Intimation to Authors of Entries Shortlisted for Paper Presentation: April 22, 2022
- Deadline for Registration for Expert Panel Discussion: April 20, 2022
- Date of the Conclave will be intimated soon.
- Publication of Selected Entries: June 2022

IMPORTANT LINKS:

For submissions, click [here](#).

To register for the Expert Panel Discussion, click [here](#).

CONTACT DETAILS:

For any queries, write to the Editorial Board at submissions_rfmlr@rgnul.ac.in

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